

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 10 th day of April, 2001

C O R A M :- Hon'ble Mr. Rafiq Uddin, J.M.  
Hon'ble Mr. S. Biswas, A.M.

Civil Contempt Application No. 82 of 2000

IN

Original Application No. 992 of 1999

Mohan Ji Malviya, S/o Late Jai Ganesh Malviya  
R/o 467/407, Malviya Nagar, Allahabad.

.....Applicant

Counsel for the applicant :- Sri A. Jauhari

V E R S U S

1. Sukhbir Singh, Divisional Railway Manager,  
Northern Railway, Allahabad.
2. Om Praksh Mishra, Senior Divisional Personnel  
Officer, Northern Railway, Allahabad.
3. Chief Medical Superintendent, Northern Railway,  
Allahabad.

.....Respondents.

Counsel for the respondents :- Sri A.K. Gaur.

O R D E R (Oral)

(By Hon'ble Mr. Rafiq Uddin, J.M.)

This Civil Contempt Application has been filed  
against the respondents for alleged <sup>ed</sup> wilful disobedience

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of the order dt. 17.11.99 whereby the respondents were directed to take decision on the representation of the applicant and inform him within six months. It is alleged that the respondents did not give any response to the application submitted by the applicant on 07.12.99 for the compliance of the direction dt. 17.11.99

2. We have heard parties counsel and perused the records.

3. It has been specifically stated by learned counsel for the respondents vide para 10 and 11 of the C.A filed by Sr. Divisional Personnel Officer, Northern Railway, Allahabad that the copy of representation dt. 01.03.99 was not received in the office of the respondents and the same was received through the order passed by this Tribunal. It was duly examined by the competent authority and decision was communicated to the applicant vide letter dt. 19.01.00. However, the applicant was present in the office of D.R.M on 21.02.00 and refused to receive the same hence the same was sent through the registered post which was also refused by the applicant in writing on 25.01.2000. Thus the respondents have not committed any contempt of the order of this court. It is further stated that the applicant was medically examined by the then C.M.O, Allahabad and was directed vide order dt. 04.01.00 issued by Dr. (Mrs) P.L. Verma, Chief Medical Superintendent Allahabad to report for duty. Since no R.A has been filed, we do not find any case of contempt of court against the respondents. Accordingly contempt proceedings are dropped. Notices issued to the respondents are discharged.

*S. B. Anand*  
Member- A.

*Rajendra*  
Member- J.

/Anand/